



GOVERNMENT OF INDIA
MINISTRY OF FINANCE / DEPARTMENT OF REVENUE
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL
DIRECTORATE OF SYSTEMS
26/1, MAHATMA GANDHI ROAD, NUNGAMBAKKAM,, CHENNAI- 600 034

C.No. IV/26/ /2018/Systems[S]

Date: 24.05.2019

ADVISORY NO. 17/2019 - ACES-GST INTEGRATION

Sub: ACES GST Integration-Login procedure for Existing Taxpayers of Central Excise and Service Tax in the integrated CBIC-GST Taxpayer portal – regarding.

Attention is invited to this office letter C.No. IV/28/74/2018-PF I Sys(S) dated 29.04.2019, the Central Excise Notification No.01/2019-CE(NT) dated 08.05.2019 and Board's Circular No. 1069/2/2019/2019-CX dated 08.05.2019 issued with regard to ACES-GST Integration and change of name of tax payer portal for ACES (CE & ST) functionalities.

2. The migration and Integration of ACES functionalities with CBIC-GST Application has since been completed. Accordingly, the integrated CBIC Taxpayer portal for Central Excise, Service Tax and GST purpose will be www.cbic-gst.gov.in effective from 26.05.2019. The step by step procedure for Login and Migration for existing taxpayers registered under Central Excise and Service Tax in the integrated CBIC GST Taxpayer portal with screenshots is enclosed herewith.

3. The salient features of the procedure are highlighted as here under:

- (i) The existing tax payer will access the integrated CBIC-GST tax payer portal namely the URL <https://cbic-gst.gov.in> and click on the link "**ACES(CE&ST)**" which leads to the relevant "Taxpayer Login" .
- (ii) In the "Taxpayer Login" the existing taxpayer is required to provide their existing user id and password credentials (i.e. used by them to login to ACES portal).
- (iii) On successful authentication, the taxpayer will be mandated to change the password.
- (iv) On successful change of password to operate under the new taxpayer portal , the Taxpayers can login to the integrated system i.e., www.cbic-gst.gov.in with their existing user id and the new changed password to do the transactions like e-filing

of Returns, Amendments to Registration, filing of refund claims etc. as carried out earlier.

- (v) The above procedure may be widely circulated to sensitize the officers and trade.

(S. Thirunavukkarasu)
Additional Director General.

To

1. All the Pr. Chief Commissioner/ Chief Commissioners of GST Zones.
2. All the Pr. ADGs/ADG, DGGI/DGGST/DG(Audit)/DGT (TPS).
3. Principal Commissioner-Central Excise, CBIC
4. Commissioner-Service Tax, CBIC
5. Principal Commissioner, GST (Policy Wing), CBIC
6. The Principal Director General, Systems & Data Management, New Delhi.
7. All the Pr. Commissioners /Commissioners of Central Tax.
8. All the ADGs of DG Systems, New Delhi, Bengaluru & Kolkata.
9. All ACL Admn of Commissionerate / Division.